उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, अलीगढ
UTTAR PRADESH REGIONAL OFFICE
POLLUTION CONTROL BOARD, ALIGARH

पत्रांक–943/OA No-390/2022/24 दिनांक 12.07.24

To,

The Registrar,
National Green Tribunal,
New Delhi.

Subject:- Compliance report on behalf of Uttar Pradesh Pollution Control Board in pursuance to order dated 19.03.2024 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 390/2022 Bunty Vs State of U.P. & Ors. Regarding.

Sir,

This has reference to above mentioned subject regarding compliance of the Hon'ble National Green Tribunal New Delhi Principal Bench Order dated 19.03.2024 in the O.A. No. 390 of 2022 Bunty Vs State of U.P. & Ors. The relevant part of the order dated 19.03.2024 passed by Hon'ble NGT is as follows -

".....14. In these facts and circumstances and considering the fact that brick kiln has already been closed, we do not find any justification to continue this matter to remain pending and dispose it by permitting/directing UPPCB to take steps in accordance with law for recovery of amount of environmental compensation of Rs. 5,37,500/- from respondent 4 expeditiously and submit a compliance report within three months before Registrar General of this Tribunal, who, if found necessary, place the matter before Bench for further order.

15. Original application is disposed of with the above directions....."

In compliance of the above direction, the action taken report by Uttar Pradesh Pollution Control Board along with enclosures is being placed before this Hon'ble Tribunal for perusal and kind consideration.

Your's

12/7/2024

(Radhey Shyam)
Regional Officer

Encls-As above.

CC :-CEO-4/CLO Sir, UPPCB, Lucknow for information & nessesary action please.

Regional Officer

Compliance report on behalf of Uttar Pradesh Pollution Control Board in pursuance to order dated 19.03.2024 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 390/2022 Bunty Vs State of U.P. & Ors.

The Hon'ble National Green Tribunal, New Delhi vide its order dated 19.03.2024 has passed the following directions:-

".....14. *In these facts and circumstances and considering the fact that brick kiln has already been closed, we do not find any justification to continue this matter to remain pending and dispose it by permitting/directing UPPCB to take steps in accordance with law for recovery of amount of environmental compensation of Rs. 5,37,500/- from respondent 4 expeditiously and submit a compliance report within three months before Registrar General of this Tribunal, who, if found necessary, place the matter before Bench for further order.*

15. Original application is disposed of with the above directions....."

In compliance of respective directions passed by this Hon'ble Tribunal, the UPPCB vide letter dated 13.10.2022 has imposed the Environmental Compensation of Rs. 5,37,500/- for 43 defaulting days against brick kiln in question.

Further, in compliance of the above direction the U.P. Pollution Control Board has sent the letters dated 02.05.2024, 13.05.2024 & 03.07.2024 to District Magistrate, Hathras for collecting/recovery of the Environmental Compensation imposed against the Brick field M/s Jasoda Ent Uddyog, Village-Nagla Bari, Patti Devri, Post Office-Purdil Nagar, Hasayan Road, Tehsil-Sikandrarao, District-Hathras.

The copy of the letters dated 02.05.2024, 13.05.2024 & 03.07.2024 are enclosed as Annexure-1 to 3 along with this compliance report.

The above compliance report is being placed for perusal and consideration of this Hon'ble Tribunal.

Aligarh
Dated: 12.7.2024

Regional Officer,
UPPCB, Aligarh

Annexure-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No.: H/0256 /C-4/Ent-528/2024, Dated: 2-5-24

To,

The Collector,
Hathras

Sub. : Regarding collecting/recovery of Environmental Compensation imposed on M/s Jashoda Ent Udyog, Village-Nagla Bari, Patti Dewari, Post-Purdilnagar, Hasayan Road, Tehsil-Sikandrarao, District-Hathras.

Sir/Madam,

In O.A. No.-390/2022 Bunty V/s State of UP & Ors. vide its order dated 19-03-2024 the Hon'b1e National Green Tribunal, New Delhi has passed the following directions;

".... 14. In these facts and circumstances and considering the fact that brick kiln has already been closed, we do not find any justification to continue this matter to remain pending and dispose it by permitting/directing UPPCB to take steps in accordance with law for recovery of amount of environmental compensation of Rs. 5,37,500/- from respondent 4 expeditiously and submit a compliance report within three months before Registrar General of this Tribunal, who, if found necessary, place the matter before Bench for further order....."

Further, please refer to H.O. letter No-H83001/C-4/Ent-528/E.C./2022, dated 13-10.2022 (letter enclosed) on the above subject. UPPCB vide letter dated 13.10.2022 has imposed Environmental Compensation of Rs. 5,37,500/- against the unit. The amount of Environmental Compensation has not been deposited by the unit till date.

The sum of Rs. 5,37,500/- (Rupees Five Lack Thirty Seven Thousand Five Hundred only) is payable in account of Environment Compensation from M/s Jashoda Ent Udyog, Village-Nagla Bari, Patti Dewari, Post-Purdilnagar, Hasayan Road, Tehsil-Sikandrarao, District-Hathras.

The Name and Address of the Owner/Director/Partner of the concerned industry is as follows:-

1- **Mr. Mohit Kumar (Proprietor) S/o Narendra Singh, Res.-Umravpur, Thana-Hasayan, Sikandrarao, Hathras (M/s Jashoda Ent Udyog, Village-Nagla Bari, Patti Dewari, Post-Purdilnagar, Hasayan Road, Tehsil-Sikandrarao, District-Hathras)**

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No.-701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

Encl: As above.

(Sanjeev Kumar Singh)
Member Secretary

CC:- Regional Officer, UPPCB, Aligarh.

Member Secretary

टी.सी.–12वी., विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेबसाइट–www.uppcb.com

T.C.-12V., Vibhuti Khand,
Gomti Nagar, Lucknow-226010
E-mail: info@uppcb.com
Web Site: www.uppcb.com

Annexure-2

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

जे-1, ज्ञान सरोवर कॉलोनी, रामघाट रोड, अलीगढ़

पत्रांक 390/OA-390/22/2024 दिनांक 13.05.2024

सेवा में,

प्रभारी अधिकारी (संग्रह)
कार्यालय जिलाधिकारी,
हाथरस।

विषयः– Regarding collecting/recovery of Environmental Compensation imposed on M/s Jashoda En Udhyog Village-Nagla Bari, Patti Dewari, Post-Purdilnagar, Hasayan Road, Tehsil-Sikandrarao District-Hathras.

महोदय,

कृपया उपरोक्त विषयक कलेक्टर–हाथरस को संबोधित बोर्ड मुख्यालय, लखनऊ के पत्र संख्या–एच10256/सी–4/ईट–528/2024 दिनांक 05.02.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से ईट भट्ठा मै0 जशोदा ईट उद्योग, ग्राम–नगला बरी, पटटी देवरी, हसायन, पोस्ट–पुरदिल नगर, तहसील–सिकन्दराराऊ, जनपद–हाथरस को अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 5,37,500/– की वसूली किये जाने एवं राज्य बोर्ड के सम्बन्धित खाते में जमा कराये जाने हेतु अनुरोध किया गया है।

अतः बोर्ड मुख्यालय, लखनऊ के पत्र संख्या–एच10256/सी–4/ईट–528/2024 दिनांक 05.02.2024 की छायाप्रति संलग्न कर इस अनुरोध के साथ प्रेषित है कि ईट भट्ठा मै0 जशोदा ईट उद्योग, ग्राम–नगला बरी, पटटी देवरी, हसायन, पोस्ट–पुरदिल नगर, तहसील–सिकन्दराराऊ, जनपद–हाथरस को अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 5,37,500/– की वसूली कराकर राज्य बोर्ड के सम्बन्धित खाते में जमा कराये जाने हेतु आवश्यक कार्यवाही कराने का कष्ट करें, जिससे कि मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या–390/2022 बन्टी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 19.03.2024 को अनुपालन ससमय किया जा सकें।

संलग्नक : उपरोक्तानुसार।

भवदीय

(राधेश्याम)
क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को मयसंलग्नकों सहित सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित –

1. जिलाधिकारी महोदया, हाथरस।
2. उपजिलाधिकारी तहसील–सिकन्दराराऊ, जनपद–हाथरस।
3. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

13/5/24
क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
जे-1, ज्ञान सरोवर कॉलोनी, रामघाट रोड, अलीगढ़

पत्रांक 03/OA No-390/2022/24 दिनांक 03/07/24

सेवा में,

जिलाधिकारी महोदय,
हाथरस।

विषयः– Regarding collecting/recovery of Environmental Compensation imposed on M/s Jashoda Ent Udhyog Village-Nagla Bari, Patti Dewari, Post-Purdilnagar, Hasayan Road, Tehsil-Sikandrarao, District-Hathras.

महोदय,

कृपया उपरोक्त विषयक कलेक्टर–हाथरस को संबोधित बोर्ड मुख्यालय, लखनऊ के पत्र संख्या–एच10256/सी–4/ईट–528/2024 दिनांक 05.02.2024 (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें। बोर्ड मुख्यालय, लखनऊ के द्वारा ईट भट्ठा मै0 जशोदा ईट उद्योग, ग्राम–नगला बरी, पटटी देवरी, हसायन, पोस्ट–पुरदिल नगर, तहसील–सिकन्दराराऊ, जनपद–हाथरस को अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 5,37,500/– की वसूली किये जाने एवं राज्य बोर्ड के सम्बन्धित खाते में जमा कराये जाने हेतु अनुरोध किया गया है। इस सम्बन्ध में इस कार्यालय के पत्र संख्या–390/ओ.ए.–390/22/2024 दिनांक 13.05.2024 (छायाप्रति संलग्न) के द्वारा प्रभारी अधिकारी (संग्रह), कार्यालय जिलाधिकारी, हाथरस को उक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को राज्य बोर्ड के सम्बन्धित खाते में जमा कराये जाने हेतु अनुरोध किया गया है, जिसके सम्बन्ध में कृत कार्यवाही की सूचना प्राप्त नही हो पायी है।

अतः बोर्ड मुख्यालय, लखनऊ के पत्र संख्या–एच10256/सी–4/ईट–528/2024 दिनांक 05.02.2024 की छायाप्रति संलग्न कर इस अनुरोध के साथ प्रेषित है कि ईट भट्ठा मै0 जशोदा ईट उद्योग, ग्राम–नगला बरी, पटटी देवरी, हसायन, पोस्ट–पुरदिल नगर, तहसील–सिकन्दराराऊ, जनपद–हाथरस को अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 5,37,500/– की वसूली कराने हेतु सम्बन्धित अधिकारी को निर्देशित कराने का कष्ट करें, जिससे कि मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या–390/2022 बन्टी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 19.03.2024 का अनुपालन ससमय किया जा सकें एवं कृत कार्यवाही की आख्या मा0 एन0जी0टी0 में दाखिल की जा सकें।

संलग्नक : उपरोक्तानुसार।

भवदीय

(राधेश्याम)
क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को मयसंलग्नकों सहित सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित –

1. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ
2. प्रभारी अधिकारी (संग्रह), कार्यालय जिलाधिकारी, हाथरस।
3. उपजिलाधिकारी तहसील–सिकन्दराराऊ, जनपद–हाथरस।

क्षेत्रीय अधिकारी